

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.SM/006/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K.Singhal, Member

Date of order: 25.4.2014

In the matter of

Non-compliance of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for ensuring security of the Northern regional grid as well as the interconnected Indian grid.

And

In the matter of:

1. Shri Anurag Agarwal
Chairman-cum-Managing Director
Punjab State Transmission Corporation Ltd.
PSEB Head office, the Mall ,
Patiala- 147001
2. Shri Tarun Bajaj
Managing Director
Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhavan, sector 6,
Panchkula-134109
3. Shri Alok Kumar
Chairman-cum-Managing Director
Rajasthan Rajya Vidyut Prasaran Nigam Ltd,
Vidyut Bhavan ,Jaipur- 302005
4. Shri Arun Goel
Chairman-cum-Managing Director
Delhi Transco Limited,
Shakti Sadan, Kotla Marg,
New Delhi-110002
5. Shri S.K.B.S.Negi
Chairman

Himachal Pradesh State Electricity Board,
Vidyut Bhavan , Kumar House,
Complex building II,
Shimla-171002

6. Shri Arun Mehta
Principal Secretary
Power development Department,
Grid Substation complex,
Jammu and Kashmir
7. Shri Rajender Singh (Sudpt. Engg.)
Electricity Department,
Sector-9D,
Union Territory of Chandigarh,
Chandigarh-160019
8. Shri Sudhir Bhatnagar,
Chief Engineer
State Load Despatch Centre
Power Transmission Corporation of Uttarakhand Ltd.,
Virbhadra, Rishikesh,
Uttarakhand- 249202
9. Shri Kamraj Rizei
Chairman-cum-Managing Director
Uttar Pradesh Power Transmission Corporation Limited,
Shakti Bhawan, 14 Ashok Marg,
Lucknow- 226007.

ORDER

Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) as amended from time to time provides as under:

“All SEBS, distribution licensees / STUs shall provide automatic under-frequency and df/dt relays for load shedding in their respective systems, to arrest frequency decline that could result in a collapse/disintegration of the grid, as per the plan separately finalized by the concerned RPC and shall ensure its effective application to prevent cascade tripping of generating units in case of any contingency. All SEBs, distribution licensees, CTU STUs and SLDCs shall ensure that the above under-frequency and df/dt load shedding/islanding schemes are always functional. RLDC shall inform RPC

Secretariat about instances when the desired load relief is not obtained through these relays in real time operation. The provisions regarding under frequency and df/dt relays of relevant CEA Regulations shall be complied with. SLDC shall furnish monthly report of UFR and df/dt relay operation in their respective system to the respective RPC.

RPC Secretariat shall carry out periodic inspection of the under frequency relays and maintain proper records of the inspection. RPC shall decide and intimate the action required by SEB, distribution licensee and STUs to get required load relief from Under Frequency and df/dt relays. All SEB, distribution licensee and STUs shall abide by these decisions. RLDC shall keep a comparative record of expected load relief and actual load relief obtained in Real time system operation. A monthly report on expected load relief vis-a-vis actual load relief shall be sent to the RPC and the CERC.”

2. Northern Regional Load Despatch Centre filed Petition No. 221/MP/2013 seeking directions to State Utilities to comply with the Regulation 5.2 (n) of the Grid Code. After hearing the parties, the Commission came to the conclusion that the State utilities have not complied with the provisions of the Grid Code. Accordingly, the Commission vide order dated 23.12.2013 in Petition No. 221/MP/2012 directed to issue notices under Section 142 of the Act to the heads of SLDCs and MD/CMD of the STU of Punjab, Haryana, Rajasthan, Delhi, Uttar Pradesh, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and head of Electricity Department, UT of Chandigarh for non-compliance of the Grid Code. The relevant portion of order dated 23.12.2013 in Petition No. 221/MP/2012 is extracted as under:

"29. We are constrained to remark that we are thoroughly dissatisfied with the defense mechanism in terms of UFR and df/dt. Hard reality which stares us on the face is that these have not been provided and maintained as per Regulation 5.2 (n) and 5.4.2 (e) of the Grid Code by NR constituents. Accordingly, we hereby direct as follows:

(a) Issue notices to the heads of SLDCs and MD/CMD of the STU of Punjab, Haryana, Rajasthan, Delhi, Uttar Pradesh, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and head of Electricity Department, UT of Chandigarh and to explain why action should not be initiated under Section 142 of the Electricity Act, 2003 for non-compliance of the Grid Code.

....."

3. In view of the above, the respondents i.e. heads of SLDCs and MD/CMD of the STU of Punjab, Haryana, Rajasthan, Delhi, Uttar Pradesh, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and head of Electricity Department, UT of Chandigarh are directed to show cause, latest by 15.5.2014, as to why action under Section 142 of the Electricity Act, 2003 should not be taken on them for non-compliance with the provisions of the Act and the Grid Code.

4. Matter shall be listed for hearing on 22.5.2014.

5. Officer-in-charge of NRLDC or its representative shall assist the Commission in the proceedings.

Sd/-

(A.K.Singhal)
Member

sd/-

(M Deena Dayalan)
Member

sd/-

(Gireesh B.Pradhan)
Chairperson